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O.A.No. 505 of 2006

1. Order dated: 28.06.2006

M.A.362/2006 has been filed by the Widow and the Son of late Bisia, who was Bridge Khalasi under Chief Bridge Inspector/Reg/East Coast Railways/Jenapur, praying therein for joint prosecution of this case.

Having heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Additional Standing Counsel for the Railways, the prayer for joint prosecution of this case is allowed.

M.A. 362/2006 is accordingly disposed of.


Member (Admn.)

2. Order dated: 28.06.2006

Applicants by filing this Original Application have prayed for a direction to be issued to the Respondents to consider the case of the Applicants and give employment assistance in favour of Applicant No.2 on compassionate ground.

It is the case of Applicant No.1 that her husband, who was initially engaged as Casual Khalasi under BRI/SER/CTC from 02.07.1972, who was granted temporary status with effect from 01.01.1981 as Bridge Khalasi and was subsequently regularised in the said post with effect from 01.04.1984, died prematurely on 07.01.2004 while he was on duty. It is the

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positive case of the Applicant No.1 that one Welfare Inspector was deputed for collection of necessary documents for release of financial benefits and to process the case of the Applicant No.2 for providing employment on compassionate ground. On 05.07.2004, Applicant No.1 submitted representation for release of death benefits of her deceased husband and to provide employment in favour of Applicant No.2 on compassionate ground. Under Annexure-A/6 dated 18.05.2005, Applicant No.1 again represented to the Respondents authorities. No heed having been paid to the said representations of the Applicants, they have approached this Tribunal for the appropriate relief.

Having heard Mr. N.R.Routray Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Additional Standing Counsel for the Railways, this Original Application is disposed of at this admission stage with direction to the Respondents to consider the representations (Annexure-A/5 and A/6) of the Applicants and pass reasoned order as per the Rule within a period of 90 days from the date of communication of a copy of this order.

Send copies of this order, along with Original Application, to the Respondents and free copies of this order be handed over to the Ld. Counsels appearing for both the parties.


Member (Admn.)